

D
SLP(Crl.)No. 2159 OF 2004
ITEM No.18

Court No. 2

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 2159/2004

(From the judgement and order dated 13/02/2004 in CRLRP 24/02
of The HIGH COURT OF KARNATAKA AT BANGALORE)

NADISHWAR BANAND & ANR.

Petitioner (s)

VERSUS

STATE OF KARNATKA & ANR.

Respondent (s)

(With Appln(s). for stay)

Date : 02/08/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. Shashank Kumar, Adv.
Ms. Monika Khurana, Adv.
Ms. Manjula Gupta, Adv.
Mr. Ashok Upadhyay, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Petitioner to take steps to serve the unserved

respondents. Four weeks' time is granted for the purpose.

(PAWAN KUMAR) (PREM PRAKASH)
COURT MASTER COURT MASTER

D
SLP(Crl.)No. 2159 OF 2004
ITEM No.18

Court No. 2

SECTION II
A/N MATTER

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No. 2159/2004

(From the judgement and order dated 13/02/2004 in CRLRP 24/02
of The HIGH COURT OF KARNATAKA AT BANGALORE)

NADISHWAR BANAND & ANR.

Petitioner (s)

VERSUS

STATE OF KARNATKA & ANR.

Respondent (s)

(With Appln(s). for stay)

Date : 02/08/2004 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N. SANTOSH HEGDE
HON'BLE MR. JUSTICE S.B. SINHA

For Petitioner (s)Mr. Shashank Kumar, Adv.
Ms. Monika Khurana, Adv.
Ms. Manjula Gupta, Adv.
Mr. Ashok Upadhyay, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Petitioner to take steps to serve the unserved
respondents. Four weeks' time is granted for the purpose.

(PAWAN KUMAR)
COURT MASTER

(PREM PRAKASH)
COURT MASTER